

GOVERNMENT OF PUNJAB  
DEPARTMENT OF ANIMAL HUSBANDRY AND FISHERIES

Notification

The 27th January, 1997

No. G. S. R. 2/P. A. 2/14/S. 3 and C.A. IV/1897/S. 6/Amd./97.—The following draft of rules further to amend the Punjab Fisheries Rules, 1985, which the Governor of Punjab proposes to make, in exercise of the powers conferred by section 6 of Indian Fisheries Act, 1897 (Central Act No. IV of 1897), and section 3 of the Punjab Fisheries Act, 1914 (Punjab Act 2 of 1914), and all other powers enabling him in behalf, is published for the information of the persons likely to be affected thereby.

Notice is hereby given that the draft will be taken into consideration by the Government on or after the expiry of a period of thirty days from the date of publication of the notification in the Official Gazette together with any objection or suggestion, which may be received by the Director and Warden of Fisheries, Punjab, from any person before the expiry of the period so specified with respect to the said draft namely:—

DRAFT RULES

1. These rules may be called the Punjab Fisheries (Amendment) Rules, 1997.

2. In the Punjab Fisheries Rules, 1985, in Schedule-I,—

(i) under the heading "Hoshiarpur District", after entry 4, the following entries shall be added, namely:—

"(5) Mehngrowal Reservoir.

(6) Chohal Reservoir.

(7) Salcran Reservoir."; and

(ii) under the heading "Ropar District", after entry 3, the following entry shall be added, namely:—

"(4) Perch Dam."

P. RAM,

Secretary to Government of Punjab,  
Department of Animal Husbandry and Fisheries.